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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Original Application No. 552 of 2006

Jabalpur, this the 10th day of August, 2006

Hon'ble Mr. A.K. Gaur, Judicial Member

R.P. Vishwakarma,
S/o. K.L. vishwakarma,
Aged about 47 years, R/o.
Ward No. 20, Pridarshini Nagar,
Rashvas Kolganva, East of Narayan
Talab, Satna, M.P.

Applicant

(By Advocate – Shri A.K. Mishra)

V e r s u s

- i. Union of India, through Secretary,
Ministry of Railway, New Delhi.
- ii. General Manager,
West Central Railway, Jabalpur Zone,
Jabalpur, M.P.
- iii. Divisional Railway Manager,
West Central Railway,
Jabalpur Zone,
Distt. Jabalpur, M.P.
- iv. Sr. Divisional Commercial Manager,
West Central Railway,
Jabalpur Zone,
District Jabalpur.
- v. Station Manager,
(West Central Railway),
Satna, Distt. Satna.
- vi. Chief Booking Parcel Superintendent,
West Central Railway,
Satna, Distt. Satna.

Respondents

**(By Advocate – Shri M.N. Banerjee, Standing counsel for the
Railways)**

O R D E R (Oral)

The applicant is working as a Head Booking Clerk in Satna Railway station. It is submitted that he was shocked when he saw his pay slip for the month of June, 2006 in which an amount of Rs. 2,448/- was deducted showing as general loss, without any reason or show cause for the recovery. The applicant has also stated that he is not aware of the fact that on which account the recovery has been made. He has already made a representation to the competent authority on 30.6.2006 [Annexure A/2(a)] for redressal of his grievances. But the respondents have yet not decided the said representation and they have started recovering the amount from the applicant.

2. Having heard the learned counsel for the applicant and Shri M.N. Banerjee, learned Standing counsel for the Railways and appearing for the respondents, I am of the considered opinion that the grievance of the applicant would be redressed if direction is issued to the competent authority for disposing of the said pending representation of the applicant. Accordingly, I direct the competent authority to consider and decide the said pending representation of the applicant by a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order. Be it noted that I have not expressed any opinion on the merits of the case. It will be open to the applicant to approach the Tribunal by filing a fresh OA in case he is not satisfied with the order passed by the competent authority. A copy of this order and OA be given to Shri M.N. Banerjee, counsel for the respondents.

3. In view of the aforesaid the Original Application is disposed of at the admission stage itself.


(A.K. Gaur)
Judicial Member

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